

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-468/ND/2017

In the matter of :

Vrinda Power (P) Ltd

..PETITIONER

Vs.

Capital Electech. (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 30.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Mr. Ashwini Kumar Singh & Mr. K Anandh, Advocates

For the Respondent/Corporate Debtor : Mr. Ravinder Singh & Ms. Raveesha Gupta,
Advocates

For the Intervener :

ORDER

Learned Counsels for the parties are present and represent that in compliance to the directions dated 19.7.2018, respective Affidavit has been filed. However, it is further represented by Counsels for the parties, the affidavit which has been filed, a copy of the same has not been provided to the other side. Let the same be exchanged between the parties.

List on 29.8.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
30.7.2018